

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL NO(S).1076/2014

KARAN SINGH

APPELLANT(S)

VERSUS

STATE OF HARYANA

RESPONDENT(S)

[HEARD BY : HON. ABHAY S. OKA AND HON. UJJAL BHUYAN, JJ.]

Date : 31-01-2025 This matter was called on for pronouncement of judgment today

For Appellant(s): Mr. Sanchar Anand, Adv.
Mr. Devendra Singh, AOR
Mr. Shiv Kumar, Adv.
Mr. Aman Kumar Thakur, Adv.
Mr. Abhishek Bhardwaj, Adv.For Respondent(s): Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.
Mr. Keshav Mittal, Adv.
Mr. Amit Ojha, Adv.
Mr. Azeem A. Dost, Adv.
Mr. Prashant Sharma, Adv.

Hon'ble Mr. Justice Abhay S. Oka pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ujjal Bhuyan.

The Appeal is allowed in terms of the signed reportable judgment. The operative portion of the judgment reads thus:

"18. Therefore, both the offences alleged against the appellant were not proved by the prosecution beyond a reasonable doubt. Hence, the impugned judgments dated 9th November 2010 and 24th January 2002 are hereby quashed and set aside and the appellant is acquitted of the offences alleged against him. The appellant was enlarged on bail pending this

appeal. Hence, his bail bonds are cancelled.
19. The appeal is allowed accordingly.”

Pending application(s), if any, shall stand disposed of
accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[THE REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]